

GOVERNMENT OF ASSAM
JUDICIAL DEPARTMENT :::: JUDICIAL BRANCH
ASSAM SECRETARIAT, 'E'- BLOCK, 2ND FLOOR
DISPUR :::: GUWAHATI-781006
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NOTIFICATION

Dated Dispur, the 20th September, 2024

No. E-217405/112: Pursuant to Cabinet decision dated 13.09.2024, the Governor of Assam is please to amend Para 3 of the Standard Operating Procedure issued vide Notification No. E-217405/52 dated 21.10.2022 which reads as:

*"3. The Govt. of Assam in the Home & Political Department will issue a general public notice by way of paper publication in leading newspapers about the Govt. Decision for withdrawal of cases punishable upto 3 years or fine and informing the public to check the details of cases in their respective District Judiciary's website as well as in the notice board of respective District Judge/CJM. Also specifying that if any of the victim is aggrieved with the proposed withdrawal, **he/she will be at liberty to file Complaint Case on their own**, to proceed with their grievance and in appropriate cases such eligible victim may approach for legal aid before the District Legal Service Authority."*

and substitute the same with the following:

*"3. The Govt. of Assam in the Home & Political Department will issue a general public notice by way of paper publication in leading newspapers about the Govt. Decision for withdrawal of cases punishable upto 3 years or fine and informing the public to check the details of cases in their respective District Judiciary's website as well as in the notice board of respective District Judge/CJM. Also specifying that if any of the victim is aggrieved with the proposed withdrawal, **he/she will be at liberty to approach the Appropriate Forum as per Law** , to proceed with their grievance and in appropriate cases such eligible victim may approach for legal aid before the District Legal Service Authority."*

L.R. & Secretary to the Govt. of Assam,
Judicial Department.

Memo No. E-217405/112-A
Copy for information and needful to:

Dated Dispur, the 20th September, 2024

- i. The Advocate General, Gauhati High Court, Guwahati:1.

- ii. The Principal Secretary to the Govt. of Assam, Home & Political Department, Dispur, Guwahati:6.
- iii. The Director General of Police, Ulubari, Guwahati:7.
- iv. The Registrar General, Gauhati High Court, Guwahati:1.
- v. The District & Session Judges, All Districts.
- vi. The District Commissioner, All Districts.
- vii. The Superintendent of Police, All Districts.
- viii. The Chief Judicial Magistrate, All Districts.
- ix. The Secretary Co-ordination to the Chief Secretary to Govt. of Assam, Dispur, Guwahati:6.
- x. The P.S. to the Hon'ble Law Minister, Dispur, Guwahati:6.
- xi. The Sr. Government, Gauhati High Court, Guwahati:1
- xii. The Public Prosecutor, Gauhati High Court, Guwahati:1
- xiii. The Public Prosecutor/Addl. Public Prosecutor/Asstt. Public Prosecutor/Special Public Proscutor, All Districts.
- xiv. The Government Pleader, All Districts.
- xv. The Director of Printing & Stationary, Government Press, Baminumaidan, Guwahati:21 for publication of the above notification in the Assam, Gazette.

By order, etc.

Deputy L.R. & Deputy Secretary to the Govt. of Assam,
Judicial Department.